

very good work so far as hard wood is concerned. I would like to inform the House that we have sub-stations in various climatic regions of the country. Therefore, Dehra Dun Institute is not isolated in a sub-Himalayan region. It is taking care of various climatic regions of the country and having experiments in all varieties of wood. I would specially ask my hon. friend, Mr. Dinkar Desai who is such a knowledgeable person to visit Dehra Dun and see what work is being done there and, I am sure, he will have all praise for this institute.

Sir, there are many points. It is not possible to cover all the points. I have tried to cover as many as possible. I have taken note of all the suggestions. I will ask my Ministry to examine all the suggestions made by the hon. Members.

**Shri Chengalraya Naidu :** At least say something about sugarcane which is selling at the rate of fire-wood.

**Shri Jagjiwan Ram :** So far as sugar is concerned, this year, it has been a problem. I am still trying to find some method by which some additional sugar can be exported and I will see what method we can devise so that sugarcane grower gets remuneration price for his sugarcane.

**Mr. Deputy-Speaker :** May I put all the cut motions together to vote ?

**Several Hon. Members :** Yes.

**Mr. Deputy-Speaker :** Now, I put all the cut motions together to the vote of the House.

*All the cut motions were put and negatived.*

**Mr. Deputy-Speaker :** The question is :

“That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1971, in respect of the heads of demands entered in the second column thereof against Demands Nos. 29 to 33, 115 and 116 relating to the Ministry of

Food, Agriculture, Community Development and Cooperation.”

*The motion was adopted.*

19.00 hrs.

MINISTRY OF FINANCE ETC. ETC.

**Mr. Deputy-Speaker :** Now, I put the Demands of the other Ministries to the vote of the House.

The question is :

“That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1971, in respect of the heads of demands entered in the second column thereof against—

- (1) Demands Nos. 14 to 28 and 107 to 114 relating to the Ministry of Finance ;
- (2) Demands Nos. 37 to 41 and 118 to 120 relating to the Ministry of Health and Family Planning and Works, Housing and Urban Development ;
- (3) Demands Nos. 61 to 63 and 124 relating to the Ministry of Information and Broadcasting ;
- (4) Demands Nos. 72 and 73 relating to the Ministry of Law ;
- (5) Demands Nos. 77 to 81 and 129 to 131 relating to the Ministry of Shipping and Transport ;
- (6) Demands Nos. 84 to 86 relating to the Ministry of Supply ;
- (7) Demands Nos. 87 to 90, 133 and 134 relating to the Ministry of Tourism and Civil Aviation ;
- (8) Demands Nos. 91, 92 and 135 relating to the Department of Atomic Energy ;
- (9) Demands Nos. 93 to 97, 136 and 137 relating to the Department of Communications ;

[Mr. Deputy-Speaker]

- (10) Demand No. 98 relating to the Department of Parliamentary Affairs ;
- (11) Demand No. 101 relating to Planning Commission ;
- (12) Demand No. 102 relating to Lok Sabha ;
- (13) Demand No. 103 relating to Rājya Sabha ; and
- (14) Demand No. 104 relating to the Secretariat of the Vice-President."

*The motion was adopted.*

[The motions for Demands for Grants in respect of Ministry of Finance etc. which were adopted by the Lok Sabha are reproduced below—Ed.]

**DEMAND NO. 14—MINISTRY OF FINANCE**

"That a sum not exceeding Rs.2,86,91,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Finance'."

**DEMAND NO. 15—CUSTOMS**

"That a sum not exceeding Rs.8,47,62,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Customs'."

**DEMAND NO. 16—UNION EXCISE DUTIES**

"That a sum not exceeding Rs.14,49,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Union Excise Duties'."

**DEMAND NO. 17—TAXES ON INCOME INCLUDING CORPORATION TAX ETC.**

"That a sum not exceeding Rs.15,79,76,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day

of March, 1971, in respect of 'Taxes on Income including Corporation Tax etc.'"

**DEMAND NO. 18—STAMPS**

"That a sum not exceeding Rs.3,90,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Stamps'."

**DEMAND NO. 19—AUDIT**

"That a sum not exceeding Rs.23,25,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Audit'."

**DEMAND NO. 20—CURRENCY AND COINAGE**

"That a sum not exceeding Rs.13,76,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Currency and Coinage'."

**DEMAND NO. 21—MINTS**

"That a sum not exceeding Rs.3,00,04,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Mints'."

**DEMAND NO. 22—KOLAR GOLD MINES**

"That a sum not exceeding Rs.5,77,64,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Kolar Gold Mines'."

**DEMAND NO. 23—PENSIONS AND OTHER RETIREMENT BENEFITS**

"That a sum not exceeding Rs.7,51,09,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Pensions and other Retirement benefits'."

**DEMAND NO. 24—OPIUM FACTORIES AND ALKALOID WORKS**

"That a sum not exceeding Rs.1,00,55,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Opium Factories and Alkaloid Works'."

**DEMAND NO. 25—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE**

"That a sum not exceeding Rs.26,87,30,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

**DEMAND NO. 26—GRANTS IN AID TO STATE AND UNION TERRITORY GOVERNMENTS**

"That a sum not exceeding Rs.4,12,60,93,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Grants, in-aid to State and Union Territory Governments'."

**DEMAND NO. 27—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE AND UNION TERRITORIES GOVERNMENTS**

"That a sum not exceeding Rs.34,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Miscellaneous adjustments between the Central and State Union Territories Governments'."

**DEMAND NO. 28—PREPARTITION PAYMENTS**

"That a sum not exceeding Rs.84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Prepartition Payments'."

**DEMAND NO. 107—CAPITAL OUTLAY ON THE INDIAN SECURITY PRESS**

"That a sum not exceeding Rs.37,05,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on the India Security Press'."

**DEMAND NO. 108—CAPITAL OUTLAY ON CURRENCY AND COINAGE**

"That a sum not exceeding Rs.12,18,07,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Currency and Coinage'."

**DEMAND NO. 109—CAPITAL OUTLAY ON MINTS**

"That a sum not exceeding Rs.41,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Mints'."

**DEMAND NO. 110—CAPITAL OUTLAY ON KOLAR GOLD MINES**

"That a sum not exceeding Rs.1,18,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Kolar Gold Mines'."

**DEMAND NO. 111—COMMUTED VALUE OF PENSIONS**

"That a sum not exceeding Rs. 5,94,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Commutated Value of Pensions'."

**DEMAND NO. 112—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE**

"That a sum not exceeding Rs.1,65,13,000 be granted to the President to complete

[Mr. Dy. Speaker]

the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Finance'."

**DEMAND NO. 113—CAPITAL OUTLAY ON GRANTS TO STATE GOVERNMENTS FOR DEVELOPMENT**

"That a sum not exceeding Rs.25,59,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Grants, to State Governments for Development'."

**DEMAND NO. 114—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT**

"That a sum not exceeding Rs.4,02,84,89,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Loans and Advances by the Central Government'."

**DEMAND NO. 37—MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT**

"That a sum not exceeding Rs.60,64,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Health and Family Planning and Works, Housing and Urban Development'."

**DEMAND NO. 38—MEDICAL AND PUBLIC HEALTH**

"That a sum not exceeding Rs.21,65,05,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Medical and Public Health'."

**DEMAND NO. 39—PUBLIC WORKS**

"That a sum not exceeding Rs. 35,59,67,000 be granted to the President to complete the sum necessary to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Public Works'."

**DEMAND NO. 40—STATIONERY AND PRINTING**

"That a sum not exceeding Rs.12,64,42,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Stationery and Printing'."

**DEMAND NO. 41—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT**

"That a sum not exceeding Rs.2,44,40,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

**DEMAND NO. 118—CAPITAL OUTLAY ON PUBLIC WORKS**

"That a sum not exceeding Rs.8,88,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital outlay on Public Works'."

**DEMAND NO. 119—DELHI CAPITAL OUTLAY**

"That a sum not exceeding Rs.5,32,41,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Delhi Capital outlay'."

**DEMAND NO. 120—OTHER CAPITAL OUTLAY OF THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT**

"That a sum not exceeding Rs.17,79,44,000 be granted to the President to com-

plete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Capital outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

**DEMAND NO. 61—MINISTRY OF INFORMATION AND BROADCASTING**

"That a sum not exceeding Rs.21,80,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Information and Broadcasting'."

**DEMAND NO. 62—BROADCASTING**

"That a sum not exceeding Rs.10,57,40,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Broadcasting'."

**DEMAND NO. 63—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INFORMATION AND BROADCASTING**

"That a sum not exceeding Rs.6,74,69,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

**DEMAND NO. 124—CAPITAL OUTLAY OF THE MINISTRY OF INFORMATION AND BROADCASTING**

"That a sum not exceeding Rs.4,43,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

**DEMAND NO. 72—MINISTRY OF LAW**

"That a sum not exceeding Rs.79,89,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the

year ending the 31st day of March, 1971, in respect of 'Ministry of Law'."

**DEMAND NO. 73—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW**

"That a sum not exceeding Rs.1,70,62,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

**DEMAND NO. 77—MINISTRY OF SHIPPING AND TRANSPORT**

"That a sum not exceeding Rs. 1,21,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Shipping and Transport'."

**DEMAND NO. 78—ROADS**

"That a sum not exceeding Rs.18,99,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Roads'."

**DEMAND NO. 79—MERCANTILE MARINE**

"That a sum not exceeding Rs. 3,60,78,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Mercantile Marine'."

**DEMAND NO. 80—LIGHT HOUSES AND LIGHT SHIPS**

"That a sum not exceeding Rs.1,19,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Light houses and Light ships'."

**DEMAND NO. 81—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF SHIPPING AND TRANSPORT**

"That a sum not exceeding Rs.4,21,12,000 be granted to the President to com-

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plete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Shipping and Transport'."

**DEMAND NO. 129—CAPITAL OUTLAY ON ROADS**

"That a sum not exceeding Rs. 45,52,84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Roads'."

**DEMAND NO. 130—CAPITAL OUTLAY ON PORTS**

"That a sum not exceeding Rs. 7,09,50,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital outlay on Ports'."

**DEMAND NO. 131—OTHER CAPITAL OF THE MINISTRY OF SHIPPING AND TRANSPORT**

"That a sum not exceeding Rs. 13,77,39,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Capital of the Ministry of Shipping and Transport'."

**DEMAND NO. 84—MINISTRY OF SUPPLY**

"That a sum not exceeding Rs. 84,22,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Supply'."

**DEMAND NO. 85—SUPPLIES AND DISPOSALS**

"That a sum not exceeding Rs. 3,65,39,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March,

1971, in respect of 'Supplies and Disposals'."

**DEMAND NO. 86—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF SUPPLY**

"That a sum not exceeding Rs. 36,91,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Supply'."

**DEMAND NO. 87—MINISTRY OF TOURISM AND CIVIL AVIATION**

"The a sum not exceeding Rs. 21,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Tourism and Civil Aviation'."

**DEMAND NO. 88—METEOROLOGY**

"That a sum not exceeding Rs. 4,17,68,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Meteorology'."

**DEMAND NO. 89—AVIATION**

"That a sum not exceeding Rs. 11,83,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Aviation'."

**DEMAND NO. 90—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION**

"That a sum not exceeding Rs. 3,80,16,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation'."

**DEMAND NO. 133—CAPITAL OUTLAY ON AVIATION**

"That a sum not exceeding Rs. 9,08,10,000 be granted to the President to complete

the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital outlay on Aviation'."

**DEMAND No. 134—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TOURISM AND CIVIL AVIATION**

"That a sum not exceeding Rs.11,25,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Tourism and Civil Aviation'."

**DEMAND No. 91—DEPARTMENT OF ATOMIC ENERGY**

"That a sum not exceeding Rs.26,80,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Department of Atomic Energy'."

**DEMAND No. 92—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF ATOMIC ENERGY**

"That a sum not exceeding Rs.31,86,80,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Department of Atomic Energy'."

**DEMAND No. 135—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY**

"That a sum not exceeding Rs.45,27,41,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital outlay of the Department of Atomic Energy'."

**DEMAND No. 93—DEPARTMENT OF COMMUNICATIONS**

"That a sum not exceeding Rs.13,74,000 be granted to the President to complete the sum necessary to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Department of Communications'."

**DEMAND No. 94—OVERSEAS COMMUNICATIONS SERVICE**

"That a sum not exceeding Rs.3,62,87,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Overseas Communications Service'."

**DEMAND No. 95—POSTS AND TELEGRAPHS (WORKING EXPENSES)**

"That a sum not exceeding Rs.2,07,22,80,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Posts and Telegraphs (Working Expenses)'."

**DEMAND No. 96—POSTS AND TELEGRAPH DIVIDEND TO GENERAL REVENUES, APPROPRIATION TO RESERVE FUNDS AND REPAYMENTS OF LOANS FROM GENERAL REVENUES**

"That a sum not exceeding Rs.31,60,63,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Post and Telegraphs-Dividend to General Revenues Appropriation to Reserve Funds and Repayments of Loans from General Revenues'."

**DEMAND No. 97—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF COMMUNICATIONS**

"That a sum not exceeding Rs.37,50,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Department of Communications'."

**DEMAND No. 136—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)**

"That a sum not exceeding Rs.73,55,83,000 be granted to the President to com-

[Mr. Dy. Speaker]

plete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st of March, 1971, in respect of 'Capital outlay on Posts and Telegraphs (Not met from Revenues)'."

**DEMAND NO. 137—OTHER CAPITAL OUTLAY OF THE DEPARTMENT OF COMMUNICATIONS**

"That a sum not exceeding Rs. 1,53, 17,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Capital outlay of the Department of Communications'."

**DEMAND NO. 98—DEPARTMENT OF PARLIAMENTARY AFFAIRS**

"That a sum not exceeding Rs.10,72,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Department of Parliamentary Affairs'."

**DEMAND NO. 101—PLANNING COMMISSION**

"That a sum not exceeding Rs.1,26, 41,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Planning Commission'."

**DEMAND NO. 102—LOK SABHA**

"That a sum not exceeding Rs. 2,28, 39,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Lok Sabha'."

**DEMAND NO. 103—RAJYA SABHA**

"That a sum not exceeding Rs.90,89,000 be granted to the President to complete the sum necessary to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Rajya Sabha'."

**DEMAND NO. 104—SECRETARIAT OF THE VICE PRESIDENT**

"That a sum not exceeding Rs.2,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Secretariat of the Vice President.'"

18.59 hrs.

**APPROPRIATION (No. 2) BILL\* 1970**

The Minister of State in the Ministry of Finance (Shri P. C. Sethi) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71.

19.00 hrs.

Mr. Deputy Speaker : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71."

*The motion was adopted.*

Shri P. C. Sethi : Sir, I introduce† the Bill.

Sir, I beg to move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71, be taken into consideration."

Mr. Deputy Speaker : Mr. Shiva Chandra Jha.

\*Published in Gazette of India Extraordinary Part II, section 2, dated April 30, 1970.

†Introduced/moved with the recommendation of the President.